

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-438/ND/2017

In the matter of :

Bonoboz Marketing Services (P) Limited

....PETITIONER

Vs.

Franchise India Brands Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Shivansh Pandya, Advocate

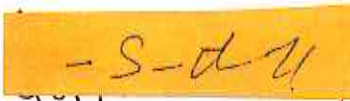
For the Respondent/Corporate Debtor : : Mr. PK Mittal, Advocate &
Ms. Nibruti Samal, Advocate

For the Intervener :

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner represents that based on the instructions given by the petitioner the petitioner wants to unconditionally withdraw the petition in view of Rule 8 of Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016. Taking into consideration the said representation, the petition is dismissed as withdrawn.

Let the files be consigned to record after adopting due formalities.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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